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**Gazette notification vide nos. 156JL da**  
**ted 20th March, 2020, 157JL dated 20t**  
**h March, 2020 and 158JL dated 20th M**  
**arch, 2020 issued by the Secretary, Go**  
**vt. of West Bengal, Judicial Departmen**  
**t relating to Commercial Courts**

25 Jun at 12:44 am    Print    Raw message

**Registrar Commercial Courts Division** <calh  
 c.registrarcc@gmail.com>  
 To: D.J.North Barasat <barasatd@yahoo.ca>,  
 chiefjudgecitycrt@gmail.com,  
 chiefjudgesessions@gmail.com,  
 cjpscourtcal@yahoo.co.in,  
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Letter to DJ ...

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Sir/ Madam,

Please find the attachment relating to the subject of this email. This is for your information and necessary steps.

With regards,

Soumendra Nath Das  
 Registrar, Commercial Courts Division,  
 High Court Calcutta.



*See as  
 display on notice board &  
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 3A  
 District Judge 25/06/2020  
 South 24-Parganas  
 Alipore*

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Email: calhc.registrarcc@gmail.com  
Office: 033- 2262 2591

**Registrar (Commercial Courts Division)**  
High Court, Calcutta

3, Esplanade Row (West)  
Calcutta - 700001  
Date: 25/06/2020

NO: 409 R (CCD)

From:  
Soumendra Nath Das,  
Registrar (Commercial Courts Division),  
High Court, Calcutta

To  
**The District & Sessions Judge,**  
Andaman & Nicobar, Darjeeling, Kalimpong, Coochbehar, Jalpaiguri, Uttar  
Dinajpur, Dakshin Dinajpur, Murshidabad, Malda, Purulia, Bankura, Purba  
Medinipur, Paschim Medinipur, Jhargram, North 24 Parganas, Purba  
Bardhaman, Paschim Bardhaman, South 24 Parganas, Howrah, Hooghly,  
Nadia, Kolkata.

**SUB: Gazette notification vide nos. 156JL dated 20<sup>th</sup> March, 2020, 157JL  
dated 20<sup>th</sup> March, 2020 and 158JL dated 20<sup>th</sup> March, 2020 issued by the  
Secretary, Govt. of West Bengal, Judicial Department relating to  
Commercial Courts.**

Madam/Sir,

As directed I am sending to your goodself the three Gazette notifications  
on Commercial Courts for your information and doing the needful. Kindly take  
necessary steps in this regard.

With regards,

Yours sincerely,

Registrar (Commercial Courts Division),  
High Court, Calcutta.

**Encl. Copy of the three Gazette notifications mentioned above.**

The  
**Kolkata**  **Gazette**  
सत्यमेव जयते  
*Extraordinary*  
Published by Authority

PHALGUNA 30]

FRIDAY, MARCH 20, 2020

[SAKA 1942

PART I—Orders and Notifications by the Governor of West Bengal, the High Court, Government Treasury, etc.

**GOVERNMENT OF WEST BENGAL**  
**Judicial Department**

No. 156 JL

Dated, the 20th March, 2020

**NOTIFICATION**

In exercise of the power conferred by sub-section (1) of section 3 of the Commercial Courts Act, 2015 (4 of 2016), as subsequently amended (hereinafter referred to as the said Act), the Governor, after consultation with the High Court, Calcutta, *vide* Memo No.911-RG, dated the 17th February, 2020, is pleased hereby to constitute, with immediate effect, two Commercial Courts at Calcutta, for the purpose of exercising the jurisdiction and powers conferred on those Courts under the said Act.

By Order of the Governor,  
(SIDDHARTHARROY CHOWDHURY)  
Secretary to the Government of West Bengal.

The  
  
Kolkata Gazette  
सत्यमेव जयते  
Extraordinary  
Published by Authority

PHALGUNA 30]

FRIDAY, MARCH 20, 2020

[SAKA 1942

PART I—Orders and Notifications by the Governor of West Bengal, the High Court, Government Treasury, etc.

GOVERNMENT OF WEST BENGAL  
Judicial Department

No. 158 JL

Dated, the 20th March, 2020

NOTIFICATION

In exercise of the power conferred by sub-section (IA) of section 3 of the Commercial Courts Act, 2015 (4 of 2016), as subsequently amended (hereinafter referred to as the said Act) and in supersession of the earlier notification No. 254- JL, dated the 15th November 2018, the Governor, after consultation with the High Court, Calcutta, vide Memo Nos. 7801-RG, dated the 20th December, 2019; 910-RG, dated the 17th February, 2020; and 911-RG, dated the 17th February, 2020, is pleased hereby to specify, with immediate effect, the pecuniary jurisdiction, in terms of the value of the commercial disputes, as mentioned below:-

- (a) in case of Commercial Courts at Siliguri, Asansol, Alipore, and Rajarhat, of an amount not less than rupees thirty lakh;
- (b) in case of Commercial Courts within the territorial jurisdiction of the City Civil Court at Calcutta, of an amount-(i) not less than rupees three lakh and not more than rupees ten lakh exclusively; and (ii) exceeding rupees ten lakh but not exceeding rupees one crore, concurrently with the Commercial Division of the High Court, Calcutta;
- (c) in case of the Commercial Division of the High Court, Calcutta, of an amount exceeding rupees ten lakh.

By Order of the Governor,  
(SIDDHARTHA ROY CHOWDHURY)  
Secretary to the Government of West Bengal.

The  
Kolkata Gazette  
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FRIDAY, MARCH 20, 2020

[SAKA 1942

PART I—Orders and Notifications by the Governor of West Bengal, the High Court, Government Treasury, etc.

GOVERNMENT OF WEST BENGAL  
Judicial Department

No. 157 JL

Dated, the 20th March, 2020

NOTIFICATION

In exercise of the power conferred by sub-section (2) of section 3 of the Commercial Courts Act, 2015 (4 of 2016), as subsequently amended (hereinafter referred to as the said Act), the Governor, after consultation with the High Court, Calcutta, vide Memo No. 911-RG, dated the 1st February, 2020, is pleased hereby to make, with immediate effect, the following amendment in this department notification No. 197-JL, dated the 28th June, 2016 and published in the *Kolkata Gazette, Extraordinary*, Part I, dated the 28th June, 2016 (hereinafter referred to as the said notification):-

*Amendment*

In the said notification, after clause (d), insert the following clause:-

“(e) the local limits of the jurisdiction of the Commercial Court(s) at Calcutta, the areas included within the Ordinary Original Civil Jurisdiction of the High Court, Calcutta.”